HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SEVENTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 3443 OF 2025

Between:

T. Vinayak Ravi Reddy, S/o. Late T. Chandrashekar Reddy, aged. 56 years, Occ. Business, R/o. Plot No. 53, H. No. 8-2-703/A-6-D, Road No. 12, Banjara Hills, Hyderabad-500034.

...PETITIONER

AND

1. National Company Law Tribunal, Hyderabad Bench - I, Office at Corporate Bhawan, Bandlaguda Tattiannaram Village, Hayatnagar Mandal, Rangareddy District, Hyderabad-500068.
2. Central Bank of India, Central Office at Chandermukhi Nariman Point, Mumbai-500021. Branch Office at R.P. Road, MID Corporate Branch, Secunderabad, Telangana
3. Deccan Chronicle Holdings Ltd., Registered Office at 36, Sarojini Devi Road, Secunderabad-500003.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any order, direction or Writ, more particularly in the nature of Writ of Certiorari calling for records in CP(IB) No. 05/95/HDB/2022 pending before National Company Law Tribunal, Hyderabad Bench-I and quash the same as having been entertained by 1st Respondent without jurisdiction and in contravention of the provisions of its parent statute, being Insolvency and Bankruptcy Code, 2016 and its rules there under.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all the further proceedings in CP(IB) No. 05/95/HDB/2022 pending disposal of the above writ petition.

Counsel for the Petitioner: SRI A.VENKATESH, Sr. COUNSEL REP. FOR SRI GUDURU RITHIKA REDDY

Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GEN. OF INDIA

Counsel for the Respondent No.2: SRI PRAVEEN KUMAR JAIN

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.3443 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri A.Venkatesh, learned Senior Counsel appearing for Ms. Guduru Rithika Reddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to file a fresh petition before the appropriate forum, if occasion arises.

2. Sri Praveen Kumar Jain, learned counsel appearing for respondent No.2, has no objection.

3. Accordingly, the writ petition is dismissed as withdrawn with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s. GUDURU RITHIKA REDDY, Advocate [OPUC]
2. One CC to SRI PRAVEEN KUMAR JAIN, Advocate [OPUC]
3. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GEN. OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
4. Two CD Copies

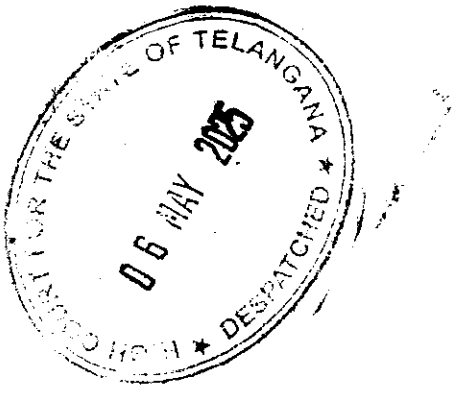
BSR
GJP

HIGH COURT

DATED: 17/02/2025

ORDER

WP.No.3443 of 2025



DISMISSING THE WRIT PETITION

AS WITHDRAWN,

WITHOUT COSTS

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21/4/25